BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CSP NO 840 OF 2017

IN

CSA NO 532 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013;

AND

In the matter of Scheme of Amalgamation of AbhilashaTex-Chem Limited ("The Transferor Company") with Valiant Organics Limited("The Transferee Company") and their respective Shareholders

AbhilashaTex-Chem Limited, a company incorporated }	
Under the provisions of Companies Act, 1956 having its }	
Registered office at Plot No.M-7, Village Pamtebhi,	
Tarapur 401506; }	
First	Applicant Company
Valiant Organics Limited, a company incorporated	}
Under the provisions of Companies Act, 1956 having its	}
Registered office at 109, Udyog Kshetra, 1st Floor,	}
Mulund Goregaon Link Road, Mulund (W), Mumbai 400080.	}
Secor	nd Applicant Company
Order delivered on 22 nd September, 2017	
Coram:	

Hon'ble B.S.V. Prakash Kumar, Member (J) Hon'ble V.Nallasenapathy Hon'ble, Member (T)

For the Petitioner(s): Mr. Hemant Sethi i/b Hemant Sethi & Co

Per: B.S.V. Prakash Kumar

Order

- 1. Petition admitted.
- Petition fixed for hearing on5th October, 2017.
- 3. Learned Counsel for the First Petitioner Company submits that in pursuance of Order dated 8thJune 2017 passed by this Tribunal in Company Scheme Application No 532 (MAH) of 2017, meeting of the Equity Shareholders of the First Petitioner Company was convened and held at Udyog Kshetra, Ground Floor, Mulund Goregaon Link Road, Mulund (W), Mumbai 400080 on Wednesday, 16thAugust

2017 at 10:00 A.M. and the scheme was approved by requisite majority. The meeting of the Second Petitioner company was held at Udyog Kshetra, Ground Floor, Mulund Goregaon Link Road, Mulund (W), Mumbai 400080 on Wednesday, 16thAugust 2017 at 11:00 A.M. and the scheme was approved by requisite majority.

- 4. The Counsel for the Petitioner further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director and Registrar of Companies Mumbai.
- 5. At least 10 clear days before the date fixed for hearing, Petitioner Companies to publish the notice of hearing of the Petition in two local newspapers viz. "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai.
- 6. The Petitioners to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/- Sd/- V.Nallasenapathy, Member (T) B.S.V. Prakash Kumar, Member (J)